

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.536/98

Monday, this the 6th day of April, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

Augustin.J.
S/o Joseph PA,
Kalathinapparambil(H),
Vempally.P.O.
Kuruvilangad, Kottayam. - Applicant

By Advocate Mr ~~N~~ Unnikrishnan

Vs

1. The Senior Superintendent of Post Offices,
Kottayam Division,
Kottayam.
2. The Sub Divisional Inspector,
Department of Posts,
Vaikom Head Post Office,
Vaikom.
3. The Employment Exchange Officer,
Employment Exchange,
Pala. - Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC (Rep. for respondents 1&2)

The application having been heard on 6.4.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant is an aspirant for selection and appointment to the post of Branch Post Master, Kalathoor Branch Post Office, Kuruvilangad. The applicant has filed this application for a declaration that he is entitled to be considered for selection and appointment to the post though his name is not sponsored by the Employment Exchange. Learned counsel for the applicant submits that the interview is scheduled to be held on 13.4.98.

2. When the application came up for hearing, learned counsel for respondents 1&2 states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents 1&2 would consider the candidature of applicant also for selection and appointment to the post of Branch Post Master at Kalathoor Branch Post Office, Kuruvilangad.

3. In view of what is stated above, I dispose of this application with a direction to the respondents 1&2 to consider the candidature of the applicant as valid for selection and appointment to the post of Branch Post Master at Kalathoor Branch Post Office, Kuruvilangad, and to consider him at the interview scheduled to be held on 13.4.98 or any other deferred date, though his name may not be sponsored by the Employment Exchange. No costs.

4. Learned counsel for the respondents 1&2 undertakes to inform the respondents of this order forthwith.

Dated, the 6th April, 1998.


(AV HARIDASAN)
VICE CHAIRMAN

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